

Item No. 1
CBI Case No. 04/2020
CBI Vs. Surendra Kumar and Ors.

26.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Harish Kumar Gupta, Ld. Counsel for A-1 & A-2 alongwith A-1 & A-2 in person through VC.
Sh. Ram Lal Roy and Sh. Kartik Bhardwaj, Ld. Counsel for A-3 alongwith A-3 in person through VC.
Sh. Vikas Pahwa, Ld. Senior Advocate alongwith Sh. Syed Arham Masud, Ld. Counsel for A-4 alongwith A-4 in person through VC.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Ld. PP submits that the IO Inspector Mohan Kumar is under home quarantine for the last about one week as he has tested positive for COVID-19 and therefore, he has no instructions in the matter for today. He seeks time to file response with regards to the documents mentioned at Serial No. III & VI on Page No. 2 of the order dt. 30.07.2020 of this court.

The response be filed by way of an affidavit at least 3 days before the next date of hearing with advance copy to all the Ld. Counsels. No further opportunity shall be granted to CBI in this regard.

List for disposal of all the pending applications U/s 207 Cr PC on 15.10.2020

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/26.09.2020

Bond on his behalf. It is submitted that the applicant is a 65 years old senior citizen and resident of Kerala and was unable to arrange surety for him. Accordingly, he has given time till 30.09.2020 to submit the requisite Bail Bond and to produce his surety.

Arguments heard on the point of sentence qua convict F.D. Malik.

List for orders on the quantum of sentence on 29.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/26.09.2020

Item No. 2
CBI Case No. 242/2019
CBI Vs. M. Waheed (Chinar CGHS)

26.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI .
Proceedings qua A1 have already abated due to his death.
Sh. Amish Dabas, Ld. Counsel for A-2 P.R. Nair alongwith A-2 in person through VC.
Sh. D.B. Goswami and Sh. S. Gaurav Sasan, Ld. Counsels for A-3 Sanjay Bajaj, A-4 Usha Chander & A-5 M. Omkaram alongwith said accused in person through VC.
Sh. Harish Dasan & Sh. Rajiv Ranjan, Ld. Counsels for A-7. Sh. Anil Kumar, Ld. Counsel for A-8 Raman Verma alongwith A-8 in person through VC.
Sh. Dhruv Shukla, Ld. Counsel for Convict F.D Malik. A-7 A.K. Shankaran is absent.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Bail Bonds have been submitted through E-mail on behalf of accused P.R. Nair, Sanjay Bajaj, Usha Chander, M. Omkaram and Raman Verma. Same have been perused. The respective sureties of these accused have also joined through video conferencing. They have been identified by the accused as well as their respective Ld. Counsels.

All the Bail Bonds are hereby accepted. However, the Ld. Counsel shall ensure that the original Bail Bonds alongwith original FDRs and copies of other documents are filed physically in the court by Monday i.e. 28.09.2020.

An application has been filed on behalf of accused A.K. Shankaran by his Counsel requesting for some more time for submitting Bail

